NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1359/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR MEMBER (J)

> SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE PARTIES:

First Impression V/s. Dilip Chhabria Design Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

		SIGNATURE
Vaidhman	Advocate	Qu
Kaushik		
Muralidho	van Atvoeale Jus op. consdi	nor In
	Kaushik	Valoni men

ORDER

CP No.1359 / I&BP/NCLT/MB/MAH/2017

For the Petitioner Counsel has sought for withdrawal of this Company petition with liberty to file a fresh, there being no objection to the Corporate Debtor Counsel for such withdrawal with liberty, this Petition is hereby dismissed as withdrawn with liberty.

V. NALLASENAPATHY Member (Technical)

B. S. V. PRAKASH KUMAR Member (Judicial)